IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CAA-12/ND/2018

In the matter of:

Singhal Wire & Insulations
(P) Ltd. with M/s. Govinda Housing Ltd.

.. PETITIONER

SECTION:

Under Section 230-232

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. Ashish Midha, Advocate

For the Respondent/Corporate Debtor

For the Intervener

- : Ms. Lakshmi Gurung, Standing Counsel along With Mr. Omkar Singh, Income tax Deptt.

ORDER

CA No.29/C-III/ND/2017 has been moved for seeking condonation of delay of 141 days in filing the Company petition in relation to the sanction of the Scheme of Amalgamation. From the petition, it is seen that number of Companies are involved i.e. 7 Transferor Companies and one Transferee Company. In view of the length of delay in filing this Company Petition, despite seven days time being provided for filing the Company petition vide Order passed by this Tribunal on 09.8.2017, this Tribunal is of the considered view that a reasonable cost should be imposed upon the petitioner companies in inordinate delay in complying with the said order.

In view of the same, the cost of Rs.2,000/- each of the petitioner Company shall be deposited with the "Prime Minister's National Relief Fund" within a period of one week. Subject to the payment of cost, this petition will be taken on record.

Post the matter on 20.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit